

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

22. IA-3482/2022 IN C.P. (IB)/2930(MB)2019

CORAM:

SHRI PRABHAT KUMAR  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 17.01.2023

NAME OF THE PARTIES: Cg Power And Industries Solution Ltd.  
Vs.  
Indus Projects Ltd.

SECTION: 9, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of NCLT, 2016.

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**ORDER**

The Court is convened through Video Conference.

1. Mr. Deep Dighe i/b Mr. Amit Tungare, Ld. Counsel for the Applicant present. None for the Respondent.
  
2. **IA-3482/2022** : This is an Application filed by the Applicant/Operational Creditor seeking revival of the C.P.(IB)/2930(MB)2019. After going through the records, it has been observed that the present company petition was dismissed as withdrawn in accordance with the consent terms on 03.02.2020. The company petition was dismissed as withdrawn on the ground of settlement, however, no liberty was granted to the Operational Creditor to seek revival of the petition. Hence, the Operational Creditor has no right to file IA-3482/2022 for revival of the present company petition. In view of the above, IA-3482/2022 stands **dismissed**.

Sd/-  
**PRABHAT KUMAR**  
Member (Technical)

Sd/-  
**KISHORE VEMULAPALLI**  
Member (Judicial)